

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113
C.P. (IB)/48 (CH)2024

IN THE MATTER OF:

**Alchemist Asset Reconstruction
Company Limited**

...Petitioner-Financial Creditor

Versus

Conventry Coil-O-Matic(Hry) Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 29.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ashu Kansal with Mr. Nahush Jain,
Advocates.

For the Respondent : Mr. S. S. Bahl with Mr. Sumit Goel and Mr. J.S.
Bhatia, Advocates.

ORDER

The learned counsel for the Respondent-Corporate Debtor has submitted that he has e-filed the reply and prayed for grant of three days' time to file the hard copies. Time prayed for is granted.

The learned counsel for the Petitioner-Financial Creditor has prayed for grant of time to file the rejoinder. Week days' time is granted for the same. Post this matter after two weeks.

List on 12.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)